

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 29992/2024

(Arising out of impugned final judgment and order dated 09-04-2024 in CWP-(PIL) No. 22/2023 passed by the High Court of Punjab & Haryana at Chandigarh)

KAUMI INSAF MORCHA

Petitioner(s)

VERSUS

ARRIVE SAFE SOCIETY & ORS.

Respondent(s)

(IA No.146634/2024-CONDONATION OF DELAY IN FILING and IA No.146636/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.146635/2024-PERMISSION TO FILE PETITION (SLP/TP/WP/..))

Date : 19-07-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE K.V. VISWANATHAN
HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) Mr. Nayab Gohar, Adv.
Ms. Kawalpreet Kaur, Adv.
Mr. Satya Mitra, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Permission to file special leave petition(s) is granted.
2. Delay condoned.
3. Issue notice.
4. Tag with SLP(C) No.10429/2024.

(NARENDRA PRASAD)
DEPUTY REGISTRAR

(ANJU KAPOOR)
COURT MASTER